

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3886**  
TO BE ANSWERED ON 02.04.2018

**Impact of PCA (Rules) 2017 on farmers**

3886. SHRI MAHENDRA SINGH MAHRA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Ministry was consulted before finalisation of newly introduced Prevention of Cruelty to Animals (PCA) Rules, 2017;
- (b) if so, whether the Ministry informed the concerned authority about its consequences and adverse impact on small and marginal farmers in drought areas and meat production, if so, details thereof;
- (c) whether the Government has any plan to provide market linkages for farmers to sell their old and unproductive cattle for slaughter, if so, the details thereof; and
- (d) if not, whether the Government has any plan to compensate economic losses of such farmers due to enactment of these rules, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**(DR. MAHESH SHARMA)**

- (a) and (b) The draft Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017 were notified by Ministry of Environment, Forest and Climate Change on 16th January, 2017 inviting objections and suggestions from all persons likely to be affected by it within 30 days. Representations received regarding the aforesaid rules which were examined and incorporated, wherever found suitable. After this, the Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017 were notified on 23.05.2017.
- (c) and (d) The operation of Rule 22(b)(iii), 22(d)(ii) & (v) and 22(e)(i) & (iii) of the Prevention of Cruelty to animals (Regulation of Livestock Markets) Rules, 2017 has been stayed by Hon'ble Supreme Court of India vide order dated 11.08.2017.

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